

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD****REGIONAL BENCH : Court – I****Service Tax Appeal No. 785 of 2012**

(Arising out of O-I-O No.53/2011 dt.22.12.2011 passed by Commissioner of Customs,
Central Excise & Service Tax, Hyderabad - IV)

M/s Aliens Developers**.. Appellant**

Plot No. 56 & 57, Vittal Rao Nagar,
Madhapur, Hyderabad

*VERSUS***Commissioner of Central Excise, Customs
& Service Tax, Hyderabad - IV****.. Respondent**

Posnett Bhavan, Tilak Road,
Hyderabad – 500 001

Appearance

for the Appellant

Mr. L.V. Rao, A.R for the Respondent

Coram:**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT****HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)****FINAL ORDER No. A/30109/2021****Date of Hearing: 19.04.2021****Date of Decision: 19.04.2021****[JUSTICE DILIP GUPTA]**

1. It has been pointed out that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed withdrawn under section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT****(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**